

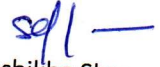
(TO BE PUBLISHED IN GAZETTE OF INDIA, PART II, SUB-SECTION (ii) OF SECTION 3)

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 15th of September, 2016

Notification

S.O. 2961(E). In exercise of the powers conferred under clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with rules 5C and 5E of the Income-tax Rules, 1962, the Central Government hereby rescinds the notification of the Government of India, Ministry of Finance, Department of Revenue number 4/2010 dated 28.01.2010 published in the Gazette of India, Part II, Section 3, Subsection (ii) dated 28th of January, 2010 vide S. O. 348 with effect from 1st April, 2007 and shall be deemed that the said notification has not been issued for any tax benefits under the Income-tax Act, 1961 or any other law of the time being in force.



(Deepshikha Sharma)

Director to Government of India

Notification No. 82/2016
(F. No. 203/64/2009/ITA.II)

To

The Manager,
Govt. of India Press,
Mayapuri, New Delhi

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(Deepshikha Sharma)

Director to Government of India